

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For further hearing
as 'Part. Heard'

Repln to respondent
Lms, copy sent.
li
24/2

Cor. Dn 25.02.04

Copies of order
prepared for counsel
for both sides.

li
4/3

li
22/3

Order dated 25.2.04.

By filing a memo
dated 25.02.04, it has
been disclosed by him
that ~~that~~ as the Respondents
have already granted the
reliefs claimed by him in
this Original Application, he
does not want to pursue
this matter and seeks to
withdraw this OA. Having heard
the learned counsel for both
sides, the prayer is allowed
and this OA is disposed
of as withdrawn. Memo filed
by the Ld. Counsel for the
Applicant be kept on record.

Sub
Vice-Chancellor